

### Malaria Eradication

1419. DR. KRUPASINDHU BHOI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of people died due to malaria during last six months in Assam and elsewhere in the country;

(b) whether the incidents of Malaria deaths are increasing in the country; and

(c) if so, the steps taken by the Government to eradicate Malaria?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) During the last six months (upto end June, 1996) 101 deaths due to Malaria have been reported from the States/UTs which include 20 deaths in Assam.

(b) and (c). No, Sir. However, the steps taken to control Malaria include :

- enhancement of the budgetary allocation for the National Malaria Eradication Programme (NMEP).
- grant of 100% Central assistance to the North-Eastern States since December, 1994;
- early detection and prompt treatment of malaria cases;
- Vector Control through effective use of insecticides to interrupt transmission;
- anti-larval measures to eliminate mosquito breeding sources;
- intensification of Health Education activities to create public awareness and participation in anti-malaria programmes;
- community involvement in malaria control activities.

### Shipping Industry

1420. SHRI SANDIPAN THORAT : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government have decided to introduce series of measures for efficient development of Indian ships and encourage growth of shipping industry;

(b) if so, the details thereof;

(c) whether decision has been taken to introduce electronic data interchange system for shipping out cargoes to developed countries; and

(d) if so, the details thereof and implications of the proposed measures on shipping industry?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). The Government have taken various measures during the last four years

for the development of the Indian Shipping Industry. The salient features of these are :

- (i) Automatic approval is now given for :
  - (a) acquisition of all categories of ships except Crude Tankers and Offshore Supply Vessels (OSVs) by Private Shipowning Companies;
  - (b) acquisition of ships from an Indian Shipyard;
  - (c) acquisition of replacement tonnage; and
  - (d) foreign investment upto 51% for mechanised sailing vessels upto 10,000 Dead Weight Tonne.
- (ii) Shipping Companies have been allowed to retain sale proceeds of their ships abroad and utilise them for fresh acquisition.
- (iii) Shipping Companies have been given freedom to time charter out Indian Ships to Foreign Shipping Companies.
- (iv) Shipping Companies are allowed to acquire vessels through bare boat charter-cum-demise method.
- (v) The Shipping Companies are now permitted to get their ships repaired in any shipyard without seeking prior approval from the Government.
- (vi) Quarterly Block Allocation Scheme for repair of ships has been dispensed with entirely and Reserve Bank of India now releases foreign exchange for ship repair/dry docking and spares for imported capital goods without any value limit.
- (vii) Certain Sections of Merchant Shipping Act were considered by foreign lenders as impediments to the enforcement of the rights of lenders in case of loan defaults and consequent requirement of foreclosure of the mortgage. These have not been amended to facilitate Indian Shipping Companies to raise external commercial borrowings for foreign ship acquisitions.
- (viii) Age norms for acquisition of second hand ships have been relaxed to give more operational freedom for shipowners.

(c) and (d). Yes, Sir. The Government has constituted 'FDI Council' under the Chairmanship of Secretary, Ministry of Commerce to oversee implementation of Electronic Data Interchange (EDI) in the ports and airports. At the instance of Electronic Data Interchange Council, Message Development Groups (MDG) have been formed at each port for formulation of action programme since procedures, documentation, etc. differ from port to port. Message Development Groups at each port in consultation with port users will identify the procedures and practices requiring streamlining, changes required in the existing forms, etc. to evolve a unified pattern for all ports and to promote and

popularise the use of Electronic Data Interchange for Administration, Commerce and Transport (EDIFACT) messages.

It has been decided that the ports of Bombay and Tuticorin would first develop software and implement Electronic Data Interchange system and other ports would adopt from them.

#### Drop-out Rate at Primary Level

1421. DR. RAM CHANDRA DOME : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) that drop-out rate of students at the primary level of education in the last three years;

(b) the break up in such cases between rural and urban areas and between male and female students; and

(c) the measures taken by the Government to reduce the drop out rate?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b). The percentage of drop out of boys and girls at primary stage during the last three years for which the data is available, were as follows:

Classes I-V	Boys	Girls	Total
1991-92	41.0	45.2	42.8
1992-93	40.1	43.0	41.3
1993-94	35.0	38.0	36.3

Drop out data on rural-urban basis is not collected.

(c) The measures taken by Central and State Governments to reduce drop out rates include micro-planning and community mobilisation; greater involvement of Panchayati Raj Institutions; setting up of village Education Committees; improvement of schools infrastructure through Operation Blackboard Scheme; incentives for girls and SC/ST students such as free text

books, uniforms and scholarships; establishing and strengthening of teacher education institutions; introduction of Minimum Levels of Learning (MLL) and implementation of the Mid-Day Meals Programme.

#### Pending Irrigation Projects of Orissa

1422. SHRI SARAT PATTANAYAK :

SHRI SOUMYA RANJAN :

Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of irrigation projects of Orissa pending with the Union Government for clearance;

(b) since when these projects are pending alongwith the reasons therefor;

(c) whether the Government of Orissa have requested the Union Government for the early clearance of pending projects; and

(d) if so, the steps taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) and (b). A statement giving details of irrigation projects of Orissa pending clearance is attached.

(c) Yes, Sir. Deputy Chief Minister of Orissa has requested in August, 1995 for early clearance of pending irrigation projects of Orissa.

(d) At the time of correspondence with Dy. Chief Minister of Orissa in August, 1995, 4 major and 5 medium projects of Orissa were pending clearance. Out of them, 2 major projects namely Kanupur Barrage and Subernarekha Irrigation and 2 medium projects Bagh Barrage and Baghalati have since received investment clearance from the Planning Commission.

To expedite clearance of pending projects, the Central Water Commission holds periodical meetings with the State Governments official wherein the progress of compliance of observations on pending irrigation projects is reviewed. It has also set up Units at different places in the country for assisting the States in expeditious appraisal of irrigation projects.

#### STATEMENT

*Details of new major and medium irrigation projects of Orissa pending clearance*

S.No.	Name of Project	District benefitted	Estimated Cost (Rs. crores)	Ultimate Irrigation Potential	Date of receipt in CWC. (hectares)	Status of Techno-economic appraisal.
1	2	3	4	5	6	7
<b>Major</b>						
1.	Rengali Irrigation Sub0Project LBC.II	-	705.15	93.500	2/96	The Project has been found acceptable by the Advisory Committee in 9/96 subject